

- (c) Does not arise.

#### **Losses incurred by PSBs**

244. DR. ANIL AGRAWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Sector Banks (PSBs) in the country are reportedly incurring losses in the recent past;
- (b) if so, the details of profit earned or losses incurred during the last three years and the current year, along with the reasons for such losses, bank-wise; and
- (c) the remedial measures taken or being taken by Government/Reserve Bank of India (RBI) in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir. As per latest declared results, Public Sector Banks (PSBs) have posted aggregate net profit of ₹ 3,221 crore in the first half of current financial year.

- (b) and (c) Do not arise.

#### **Action against Financial Crimes**

245. PROF. M.V. RAJEEV GOWDA: Will the Minister of FINANCE be pleased to state:

- (a) details of the number of persons or agencies summoned and/or investigated for violating the Prevention of Money Laundering Act, 2002 and Foreign Exchange Management Act, 1999 during the last three years, year-wise and Act-wise;
- (b) the details of the value of financial crimes suspected and/or reported, penalties imposed, the value of attachment and confiscation of properties as proceeds of crime for the last three years, year-wise; and
- (c) the details of all cases investigated, with details of persons involved, financial crime committed/suspected, and action undertaken in the last year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) As on 30.09.2019, Enforcement Directorate is conducting investigations in 963 cases under Prevention of Money Laundering Act, 2002 (PMLA) and 7393 cases under Foreign Exchange Management Act, 1999 (FEMA). During

investigations, appropriate steps including issuance of summons to various entities/ persons are taken to gather evidence.

(b) The year-wise details of amount of penalties imposed, amount of attachment orders issued and amount of confiscated properties are as under:

| Year                      | FEMA                             |                                         | PMLA                                                        |                                                   |
|---------------------------|----------------------------------|-----------------------------------------|-------------------------------------------------------------|---------------------------------------------------|
|                           | Penalty imposed<br>(₹ in Crores) | Amount of confiscation<br>(₹ in Crores) | Value of properties Provisionally attached<br>(₹ in Crores) | Amount of properties confiscated<br>(₹ in Crores) |
| 2017-18                   | 179                              | 11.49                                   | 7432                                                        | 0.0085                                            |
| 2018-19                   | 1907                             | 3.45                                    | 15490                                                       | 3.92                                              |
| 2019-20 (till 30.09.2019) | 42                               | 6.88                                    | 16104                                                       | 0.52                                              |

(c) At present investigations under PMLA and FEMA are underway in a number of cases relating to financial crimes. The disclosure of details of these cases at this juncture may not be in larger public interest as the same may hamper the on-going investigations.

#### **GST Review Committee**

246. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has set up a GST review committee to augment GST collection and administration, if so, the details thereof;

(b) whether it would also include encouraging voluntary compliance and traders friendly system, if so, the details thereof; and

(c) other measures proposed to make the GST simple and trader friendly, especially for small traders, handloom and powerloom weavers etc.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) A committee of officers from Centre and States has been